

12.05 hrs.

**CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE****SITUATION IN THE TOWNSHIP OF TRI-  
SULI BAZAR IN NEPAL**

**Shri N. G. Goray (Poona):** Under Rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

The situation in the township of Trisuli Bazar, Nepal, leading to reported evacuation by some Indians engaged in the construction of the Indian-aided hydro-electric project affecting the work on the said project.

The Parliamentary Secretary to the Minister of External Affairs (**Shri Sadath Ali Khan**): Some unrest was reported in the last week of February 1961 in certain villages in West No. 1 District of Nepal in which Trisuli is located. The kisans in these villages had been complaining for some time about their unjust treatment at the hands of the landlords. Lawless elements exploited the situation and committed dacoities and highway robberies in the area. When the situation worsened, the Government of Nepal despatched a Police force under a senior Police Officer to the area on the 3rd March. About 3 deaths, a dozen cases of looting and a few of arson have been reported so far. The police suffered some casualties during its encounter with the outlaws. Nepalese army units have now moved into the area and are believed to have the situation under control. Trisuli itself is quiet and remained unaffected during the disturbances. An official of the Indian Embassy has visited Trisuli and has reported that all our personnel and properties are safe. One or two Indian families had of their own volition evacuated to Kathmandu. They are now believed to be returning to Trisuli. There was never any question of evacuation of Indian person-

nel and their families from Trisuli. Work on the Indian aided hydro-electric project at Trisuli was not suspended and is progressing in the normal way.

12.07 hrs.

**PAPER LAID ON THE TABLE****NOTIFICATION UNDER THE ESSENTIAL  
COMMODITIES ACT**

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy of Notification No. G.S.R. 390-A, dated the 21st March 1961 rescinding the Rice and Paddy (Andhra Pradesh) Price Control Order, 1960, under subsection (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2802|61.]

**MESSAGE FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Motor Transport Workers Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 15th December, 1960, has been passed by the Rajya Sabha at its sitting held on the 28th March, 1961, with the following amendments:—

**Enacting Formula**

1. That at page 1, line 1, for the words "Eleventh Year" the words "Twelfth Year" be substituted.

**Clause 1**

2. That at page 1, line 6, for the figure "1960" the figure "1961" be substituted.
3. That at page 1, line 10, for the figures and words "31st day of December, 1961" the figures and words "31st day of March, 1962" be substituted.

[Secretary]

Clause 2

4. That at page 4, lines 2-3, for the words "required to work or is engaged directly or through any agency, in professional capacity on a transport vehicle or who attends" the words "employed in a motor transport undertaking directly or through an agency, whether for wages or not, to work in a professional capacity on a transport vehicle or to attend" be substituted.

5. That at page 4, line 7, after the word "time-keeper" the word "watchman" be substituted.

Clause 18

6. That at page 9, line 38, for the words "each adult motor transport worker" the words "for the days on which he substituted.

Clause 20

7. That at page 10, line 23, for the word "holidays" the words "days of rest" be substituted.

Clause 28

8. That at page 13, line 3, after the word "wages" the words "for the days on which he worked during the month immediately preceding his leave," be inserted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

MOTOR TRANSPORT WORKERS BILL

LAI'D ON THE TABLE AS RETURNED BY RAJYA SABHA WITH AMENDMENTS

Secretary: Sir, I lay on the Table of the House the Motor Transport Workers Bill, 1961, which has been returned by Rajya Sabha with amendments.

ESTIMATES COMMITTEE

HUNDRED AND NINTH REPORT AND HUNDRED AND TWENTY-FIRST REPORT

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

- (1) Hundred and ninth Report on the Action taken by Government on the recommendations contained in the Eighth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Naval Dockyard, Bombay.
- (2) Hundred and twenty-first Report on the Ministry of Commerce and Industry—Coffee Board, Bangalore (Reports and Accounts).

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWENTY-THIRD REPORT

Shri Mulchand Dube (Farrukhabad): I beg to present the Twenty-third Report of the Committee on Absence of Members from the Sitings of the House.

EXPUNCTION OF CERTAIN REMARKS OF A MEMBER

डा० गोविन्द दास (जबलपुर) : अध्यक्ष जी, कल जब बस्तर की निसबत मैं कुछ कह रहा था उस समय इस सदन के एक माननीय सदस्य श्री मुहम्मद इलियारु जो हावड़ा से आते हैं, उन्होंने कहा "आपने जबलपुर में रायट कराया है। आप जबलपुर के रायट के